

अरुणाचल प्रदेश में कुछ लोग सत्याग्रह कर रहे हैं ; यदि हाँ, तो विरोध करने वाले लोग कौन हैं ; और

(घ) सरकार उन लोगों के विरुद्ध क्या कार्रवाई कर रही है ?

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) 1964-70 के दौरान 2902 चकमा परिवारों को जिनमें लगभग 14880 व्यक्ति थे, पुनर्वास विभाग, भारत सरकार की एक योजना के अन्तर्गत अरुणाचल प्रदेश में बसाया गया था।

(ख) चकमाओं के लिए आवास क्षेत्र निर्धारित किए गए हैं। उनको खेती के लिए भूमि दी गई है। कृषि निवेश और उपकरण भी उपलब्ध कराए गए थे, बसने वालों को पहचानपत्र दिए गए हैं ताकि उनको कोई परेशानी न हो और नई घुसपैठ को रोका जा सके।

(ग) और (घ) अरुणाचल प्रदेश में कुछ जनजाति नेता और छात्र संगठन अरुणाचल प्रदेश में चकमाओं को बसाने के विरुद्ध आवाज उठा रहे हैं। स्थिति पर कड़ी नजर रखी गई है।

#### Tyre prices

264. DR. BAPU KALDATE: Will the Minister of INDUSTRY be pleased to

(a) whether it is a fact that the tyre manufacturers have refused to comply with Government's orders to withdraw the increase made in the prices of tyres and tubes in January, 1984; and

(b) if so, what action Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PAT-TABHI RAMA RAO): (a) and (b) As

tyres and tubes are not subject to statutory price control, the question of the Government issuing any order to tyre manufacturers to withdraw the increase in prices does not arise.

#### Crash helmets for the pillion riders in Delhi

265. SHRI NAND KISHORE BHATT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to make it compulsory for the pillion riders on mopeds/scooters/motor cycles to wear crash helmets in the Union Territory of Delhi;

(b) if is, what are the details thereof; and

(c) if not, what are the reasons therefor and by when it is likely to be made compulsory for the pillion riders in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) The amendment to the Motor Vehicles Act, 1939 vide Section 85 A thereof notified on the 14th May, 1980 makes it compulsory for the person driving or riding a two wheeler to wear a crash helmet. The amendment was to take effect from 1st November, 1980 throughout the country but the notified date was cancelled by the Minis'try of Shipping on the 31st October, 1980.

The wearing of crash helmet by the pillion riders in Delhi will be made compulsory, as and when a fresh date is notified by the Ministry of Transport and Shipping.

#### Persons killed/injured by extremists

266. SHRI NAND KISHORE BHATT:

SHRI SYED RAHMAT AM;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed/injured by the extremists in Punjab, Chandigarh and Delhi separately, during the period from January to March, 1984; and